Central Administrative Tribunal Principal Bench, New Delhi.

CP-175/94 in 0A-312/93

New Delhi this the 8th Day of August, 1994.

Hen'ble Mr. Justice S.K. Dhaen, Acting Chairman Hen'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Randhir Singh, S/o Shri Munshi Ram, R/o Qtr. No. 949, Laxmi Bai Nagar, New Delhi.

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(By advocate Sh. D.R. Gupta)

ver sus

Dr. A.K. Mukherjee,
Director General Health Services,
Ministry of Health and Family Welfare,
Nirman Bhawan,
New Delhi. Resp

Respendents

(By advecate Sh. V.S.R. Krishna)

ORDER (OR AL)
delivered by Hen'ble Mr. Justice S. K. Dhaon, Acting Chairman

A perusal of the affidavit of compliance filed by the respondents indicates that all the substantial directions have been complied with. This application does not survive. Accordingly it is rejected.

Netice issued to the respondent is discharged.

No cests.

(B. N. DHOUNDIYAL)

MEMBER(A)

(S. K. DHAON) ACTING CHAIRMAN

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